COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 348 OF 2017

Dated: 31st October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

West Bengal Power Development Corporation Ltd. .... Appellant(s)
Vs.
West Bengal Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Shrivastava
Mr. Akshay Shandilya

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.
Mr. C.K. Rai
Mr. Sachin Dubey for R-1

ORDER

Learned counsel appearing for the Appellant prays for another four weeks' time to file rejoinder to the reply filed by Respondent No. 1 for condonation of delay.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to take necessary steps to file the rejoinder to the reply filed by Respondent No.1 on or before 30.11.2018 after duly serving copy to the appearing Respondents.

List this matter on ***04.12.2018,*** as agreed by the learned counsel appearing for both the parties

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr